

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G' NEW DELHI**

**BEFORE SHRI N.K. SAINI, ACCOUNTANT MEMBER
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 468/Del/2015
Assessment year: 2000-01**

**Income Tax Officer,
Ward 24(2),
Room No. 236,
C.R. Building,
New Delhi.
(Appellant)**

**vs
Stitchline Finance Pvt. Ltd.,
16/1, New Rohtak Road,
Karol Bagh,
New Delhi.
(PAN: AAHCS5322B)
(Respondent)**

Appellant by: Shri S.S. Rana, CIT DR
Respondent by: None

**Date of hearing: 31.07.2018
Date of pronouncement: 31.07.2018**

ORDER

PER SUDHANSHU SRIVASTAVA, J.M.

The appeal filed by the Revenue is directed against the order passed by the Ld. CIT (Appeals)-XII, New Delhi dated 12.11.2014 for A.Y. 2000-01.

2. None appeared on behalf of the assessee on the date of hearing. Admittedly, the tax effect in the appeal is below the monetary limit of Rs. 20 lakhs.

2.1 In terms of CBDT Circular No. 3/2018 dated 11th July, 2018 read with Section 268 A of the Income Tax Act, 1961, this

appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue. In view of the said Circular, the appeal by the Revenue is dismissed *in limine*.

3. In the result, the appeal of the revenue stands dismissed.

Sd/-

Sd/-

(N.K. SAINI)
ACCOUNTANT MEMBER

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Dated: 31st JULY, 2018
'GS'

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1. Appellant
2. Respondent
3. CIT 4.CIT(A)
4. DR, ITAT

By Order

ASSTT. REGISTRAR

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	